Written Answers to

1	2	3	4	5	6	7
30.	Andaman and Nicobar Islands	11	33	33	0	**
31.	Chandigarh*	0	0	0	0	0
32.	Dadra and Nagar Haveli#	14	8	37	**	**
33.	Daman and Diu	0	0	0	0	0
34.	Delhi *	0	0	0	0	0
35.	Lakshadweep#	25	52	52	0	**
36.	Puducherry *	0	0	0	0	0

Notes: ## Data for 2013 repeated

^ Data for 2013-14 repeated

States with predominently tribal areas

* State/UT has no separate Tribal Area/Population

¹ One per PHC and 7 per Community Health Centre

a Data for 2010 repeated

NA Not Available.

** Surplus

Ban on FDC drugs

2564. SHRI T. G. VENKATESH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government has put a ban on Fixed Dose Combination (FDC) drugs, if so, the details thereof and the reasons therefor;

(b) whether Government is aware that ban on FDC drugs is hurting the growth of the pharma industry;

(c) whether Government has received any representation to lift the ban on FDC drugs as there are several benefits of them; and

(d) the details thereof along with the stand of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE): (a) and (b) The Government *vide* Gazette Notifications S.O. Nos. 705(E) to 1048 (E) dated 10.03.2016 prohibited the manufacture for sale, sale and distribution for human use 344 FDCs with immediate effect in public interest as these FDCs were likely to involve risk to human beings and safer alternatives were available.

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[RAJYA SABHA]

(c) and (d) The Government has received various representations for reviewing the above notifications. In addition to, many pharmaceuticals companies have filed various writ petitions in various courts and obtained interim stay. The matter is *sub-judice*.

High percentage of adulterated food

[†]2565. SHRI AMAR SHANKAR SABLE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that apart from fast foods, pulses, oil, milk and ghee are also proving unsafe since one out of five such edible items is adulterated and impure; and

(b) the number of cases of adulteration brought in food safety labs this year and quantum of penalty imposed on them and number of cases in which sentence has been awarded to culprits, and the State-wise details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE): (a) and (b) Some cases of adulteration in food items have come to the notice of the Food Safety and Standards Authority of India (FSSAI). As per the information made available by State/UT Governments to FSSAI, the State-wise details of samples of food articles collected, tested, found not conforming to the prescribed standards and action taken during 2014-15, are given in the Statement.

[†] Original notice of the question was received in Hindi.